Employment Guarantee Scheme (MGNREGS). The unit cost of construction of one Anganwadi Centre Building is ₹7 lakh. Out of which, ₹5 lakh is provided under MGNREGS. Remaining ₹2 lakh are shared equally by the Ministry of Women and Child Development and the State Government.

## Welfare of sex workers in the country

2873. SHRIMATI VANDANA CHAVAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Ministry has any estimates as to the number of women working as sex workers across the country and if so, the details thereof;
- (b) whether the Ministry has taken/proposes to take any steps to address the issue of violence and harassment perpetrated against sex workers and if so, the details thereof; and
- (c) whether the Ministry proposes to introduce any new schemes for the welfare of sex workers and if so, the details thereof?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) No such data is available with the Ministry of Women and Child Development.

- (b) The Indian Penal Code, 1860 and other laws which address the issues of violence and harassment committed against women are also equally applicable to sex workers.
- (c) The Government is implementing 'Ujjawala' a comprehensive scheme for prevention of trafficking and rescue, rehabilitation and reintegration of victims of trafficking for commercial sexual exploitation since 4th December, 2007. The scheme is envisaged for women and children who are vulnerable to trafficking and those who are victims of trafficking for commercial sexual exploitation. Sex workers who are voluntarily in the trade and wish to be rehabilitated, can also avail of rehabilitation services provided under the Ujjawala Scheme.

## MSK scheme in Gujarat and Jharkhand

2874. SHRI PARIMAL NATHWANI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether Government has introduced Mahila Shakti Kendra (MSK) scheme to empower women in all the districts of the country;
- (b) if so, the details thereof along with the funds earmarked and released for each district, State/UT-wise;
- (c) whether Government has received any proposal from State Governments to establish MSK and if so, the details thereof, State/UT-wise including Jharkhand and Gujarat; and
  - (d) by when these MSKs are likely to be made operational?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) Mahila Shakti Kendra Scheme was approved in November, 2017 as a centrally sponsored scheme. The scheme is being implemented in 640 districts of the country as per the 2011 census.

- (b) Annual Budget earmarked for each of the 640 districts under the Mahila Shakti Kendra Scheme is ₹12.50 lakh to be implemented in cost sharing pattern of 60:40 between Central Government and the States. For States from the North East and Special Category States cost sharing ratio is 90:10. For the Union Territories 100% Central funding is provided. Funds released for State/UT-wise is given in Statement (*See* below).
- (c) and (d) The Mahila Shakti Kendra Scheme aims to empower rural women through community participation. The Scheme works at 4 levels. At the National level (domain based knowledge support) and State level (State Resource Centre for women) structures provide technical support to the respective Governments on issues related to women. The districts and block level Centres provide support to Mahila Shakti Kendra and also give foothold to women empowerment schemes, including BBBP in 640 districts to be covered in a phased manner. Community engagement through student volunteers is envisioned in 115 most backward/aspirational districts as part of MSK block level initiatives. The Scheme has been approved for implementation in 32 States/UTs including Jharkhand and Gujarat.

Statement Central Share of GIA released to States/UTs under Manila Shakti Kendra Scheme

(Amt in ₹ Lakh)

		(Finit in ( 2min)		
Sl. No.	Name of States/U.Ts	Release 2017-18	Release 2018-19	Release 2019-20
1	2	3	4	5
1.	Andaman and Nicobar Islands	10.9	0	20.58
2.	Andhra Pradesh	7.39	277.2	8.58
3.	Arunachal Pradesh	0	151.35	38.61
4.	Assam	980	0	81.51
5.	Bihar	1022.2	25.83	48.62
6.	Chandigarh	10.9	33.44	0
7.	Chhattisgarh	863.19	7.28	35.41
8.	Dadra and Nagar Haveli	10.9	0	10.48
9.	Daman and Diu	10.9	6.15	16.14
10.	Delhi (UT)	0	0	0
11.	Goa	0	0	11.42
12.	Gujarat	49.1	214.64	17.16
13.	Haryana	0	6.91	0
14.	Himachal Pradesh	0	137.45	12.87
15.	Jammu and Kashmir	22.5	241.71	13.71
16.	Jharkhand	1776.36	0	11.44
17.	Karnataka	10.8	169.83	62.92
18.	Kerala	0	74.26	34.32
19.	Lakshadweep	10.9	0	0
20.	Madhya Pradesh	0	479.02	31.46
21.	Maharashtra	0	144.63	22.88
22.	Manipur	137.34	33.21	4.29

## Setting up of Internal Complaints Committee

2875. SHRI BINOY VISWAM: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether Government has set up an Internal Complaints Committee (ICC) in each of its Ministries and other workspaces that fall under the requirement for having an ICC;
- (b) what is the total number of complaints filed with ICCs across Government, Ministries and other workspaces;
- (c) in how many of the complaints has the allegation been found to be correct;
- (d) what action has been taken against those found guilty by the ICC in Government, Ministries and workspaces; and
  - (e) the data thereof, Ministry-wise?